

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.248  
**CP/12(AHM)2024**

**Proceedings under Section 241 & 242 of Co.Act,2013**

**IN THE MATTER OF:**

Shri Anandbhai Vasudevji Dalmia & Another  
V/s

.....Applicant

Rawatkhedha Processors Private Limited & Others

.....Respondent

**Order delivered on: 17/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Hirva Dave, Adv. a.w. Mr. Jaimin Dave, Adv.  
For the Respondent : Ms. Sheenu Talreja, Adv. for Ms. Natasha Shah, Adv.  
for R2

**ORDER**

Ld. Counsel for the applicant stated that settlement talks are going on between the parties hence, she sought an adjournment. Ld. Proxy Counsel appearing for Respondent No.2 also sought an adjournment.

List the matter on 04.07.2024

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**